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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1257/94

Date of Order: 22.7.97

BETWEEN :

1. B.Rajamannar
2. S.Prabhakara Reddy

.. Applicants.

AND

1. Union of India, rep. by dts
Secretary, Ministry of Personnel
and Training, South Block,
New Delhi.
2. Registrar General and Census Commissioner
Census Operations Govt. of India, Min. of
Home Affairs No.2-A, Mansingh Road.,
New Delhi.
3. The Director of Census Operations in
Andhra Pradesh, 6-3-653, Pioneer House,
Somajiguda, Hyderabad.
4. State of A.P., rep. by its Chief Secretary
to Government, Secretariat Buildings,
Hyderabad. .. Respondents.

Counsel for the Applicants

.. Mr. V.Rajagopala Reddy

Counsel for the Respondents

.. Mr. N.R.Devraj for R1-3

.. Mr. P.Naveen Rao for R-

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. Someswar Kumar for Mr. V.Rajagopala Reddy, learned
counsel for the applicant, Mr. N.R.Devraj, learned standing counsel
for Respondents 1 to 3 and Mr. Phani Raj for Mr. P.Naveen Rao
for Respondent No.4.

R J

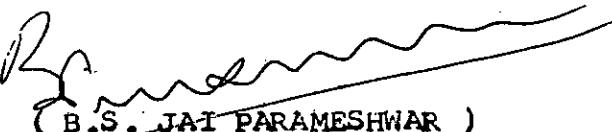
2. There are two applicants in this OA who worked for 1991-94 Census Operations as Coder and Compilers.

3. This OA is filed praying for a direction to the respondents to consider them for absorption in the existing vacancies in the Census Department as Coder or Compiler or any other post born on the establishment of the respondents in terms of the judgement of the Tribunal Lucknow Bench dt. 28.3.93.

4. In a similar OA No.1448/93 similar prayer was made for compilers etc. That OA was disposed of on 12.12.96 directing the respondents therein to follow the directions given by the Apex Court in the reported case 1995 (3) SCC 401 (Union of India and Ors v. Dinesh Kumar Saxena) and take further action.

5. As the applicant in this OA is similarly placed as the applicant in OA.1448/93 quoted above we follow the same direction and direct the respondents to act as per the directions given in OA.1448/93 in the case of the applicants herein also.

6. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

22.7.97


(R. RANGARAJAN)

Member (Adm.)

Dated: 22nd July, 1997

(Dictated in Open Court)

sd


D.R.J.

affd
u/s/act

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 22/2/87

ORDER/JUDGEMENT

M.A. ✓ R.A./C.A. NO.

in

D.A. NO. 1257/94

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अदायक
Central Administrative Tribunal

REG'D/RECEIVED

1997

HYDERABAD BENCH